

12.02 hrs.

RE. MOTION FOR ADJOURNMENT*[English]*

MR. SPEAKER: I have to inform the House that I have received thirty four notices of adjournment motion regarding failure of Government to take timely decision about stoppage of refuelling of U.S. planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy from the following members:—

1. Shri Yamuna Prasad Shastri
2. Shri Sontosh Bhartiya
3. Shri K.S. Chavda
4. Prof Saif-ud-din Soz
5. Prof. Madhu Dandavate
6. Shri Indrajit Gupta
7. Dr. Chinta Mohan
8. Shri Manjay Lal
9. Dr. Venkatesh Kabde
10. Shri M.S. Pai
11. Shri Hari Kishore Singh
12. Shri Ram Singh
13. Shri Taslimuddin
14. Shri I.K. Gujral
15. Dr. S.P. Yadav
16. Shri Palas Barman
17. Shri Srikant Jena

18. Shri Anadi Charan Das
19. Shri A.K. Roy
20. Shri Basudeb Acharya
21. Dr. Biplab Das Gupta
22. Shri Sudarshan Raychaudhuri
23. Smt. Subhashini Ali
24. Shri Gopal Pachherwal
25. Shri Somnath Chatterjee
26. Shri Saifuddin Choudhury
27. Shri Harishankar Mahale
28. Shri Ram Vilas Paswan
29. Shri Bhajaman Behera
30. Shri Harsh Vardhan
31. Shri Yusuf Beg
32. Shri Ganga Charan Lodhi
33. Shri K.P. Unnikrishnan and
34. Shri Chitta Basu

I give my consent to Shri A.K. Roy who has secured first place in the ballot to move the motion in the following form.

"Failure of Government to take timely decision about stoppage of refuelling of U.S. planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy"

[Translation]

SHRI YADVENDRA DATT (Jaunpur):
Mr. Speaker, Sir, when will the matter of

Pratapgarh be taken?

[*Translation*]

MR. SPEAKER: I am also thinking about it. I will certainly take it, I will inform you later on.

MR. SPEAKER: Before Shri A.K. Ray starts his speech, let the Papers be laid, which will take only one minute.

(*Interruptions*)

MR. SPEAKER: I will tell you. Extensive discussion will take place on Pratapgarh.

12.07 hrs.

(*Interruptions*)

SHRI PHOOL CHAND VERMA (Shajapur): When will the matter of Harijans be taken?

PAPERS LAID ON THE TABLE

Notifications under Customs Act, 1962 and Central Excise and Salt Act, 1944 etc.

MR. SPEAKER: I am telling that extensive discussion will be held on the issue of the Harijans of Pratapgarh.

[*Translation*]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): On behalf of Shri Digvijay Singh I beg to lay on the Table:

(*Interruptions*)

[*English*]

SHRI A.K. ROY (Dhanbad): I seek leave of the House to move my Adjournment Motion regarding failure of the Government to take timely decision about stoppage of re-fuelling of U.S. Planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy.

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

MR. SPEAKER: Is the leave opposed?

Leave is not opposed

Leave is granted

DR. THAMBIDURAI (Karur): How much time you are going to allot?

(i) G.S.R. 686(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 86/90-Cus., dated the 20th March, 1990 so as to substitute the word 'Firm' by the word 'Unit'.

MR. SPEAKER: 2 1/2 hours.

(ii) G.S.R. 843(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to partially exempt specified furskins of white artic fox, Persian lamb and Rabbits (Black and White) from basic

PROF. SAIFUDDIN SOZ: It should be four hours.